

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)

**LOK SABHA**  
**UNSTARRED QUESTION No. 1013**  
**TO BE ANSWERED ON FRIDAY, THE 8th DECEMBER, 2023**

**Virtual Bench of Rajasthan High Court**

1013. SHRI ARJUN LAL MEENA:

Will the MINISTER OF LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to open the virtual Bench of the High Court of Rajasthan in Udaipur Parliamentary Constituency; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF  
STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a) and (b) : No, Sir. The establishment of Virtual Bench is an administrative matter which falls strictly within the purview and domain of the respective State Governments and the concerned High Court. The Central Government as such has no direct role to play in the matter.

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